#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# Appeal No. 358 of 2017 & IA No. 1401 of 2018

Dated: 23<sup>rd</sup> October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd., ....Appellant(s)

Vs.

Meghalaya State Electricity Regulatory ...Respondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain for R-1

Mr. Parinay Deep Shah

Ms. Swagatika Sahoo for R-2

#### **ORDER**

### IA No. 1401 of 2018 (Application for condonation of delay in filing reply)

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

#### **APPEAL NO. 358 OF 2017**

Learned counsel for Respondent No. 2 seeks two more weeks' time to file reply. Finally, time is granted. He may file the reply along with IA on or before 12-11-2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 3-12-2018 with advance copy to the other side.

List the matter on <u>18-12-2018</u>.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/js